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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (C) 5497/2020

DR PRASANNANSHU

..... Petitioner

Through: Mr. Rajiv Bansal, Sr. Advocate with  
Mr. Karan Suneja, Advocate

versus

SELECTION COMMITTEE FOR VICE CHANCELLOR,  
NATIONAL LAW UNIVERSITY, DELHI & ANR.

..... Respondents

Through: Mr. Sanjay Vashishtha & Mr. S.D.  
Sharma, Advocates for R-2/NLU

**CORAM:**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

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**20.08.2020**

Hearing has been conducted through Video Conferencing.

**C.M. APPL. 19794/2020**

Exemption allowed, subject to all just exceptions.

Application stands disposed of.

**C.M. APPL. 19795/2020**

This application has been filed seeking exemption from filing duly affirmed/notarised affidavits and requisite Court fee. Application is disposed of with a direction to the Applicant to file the same within 72 hours from the date of resumption of regular functioning of the Court.

**W.P. (C) 5497/2020 & C.M. APPL. 19796/2020**

In the present Petition, Petitioner assails the Decision/Order of the Hon'ble Chancellor of the National Law University, Delhi (NLU) dated

25.06.2020 rejecting the candidature of the Petitioner for the post of Vice Chancellor of NLU.

Mr. Sanjay Vashishtha learned counsel appearing on behalf of Respondent No. 2/NLU submits that NLU had limited role of receiving the applications and was not concerned with the selection process. In my view, Respondent No. 2 would be required to assist the Court on factual aspects as well as the legal position obtaining in the present petition. Learned counsel thus seeks a period of two weeks to take instructions in the matter.

At request list on 14<sup>th</sup> September, 2020.

**JYOTI SINGH, J**

**AUGUST 20, 2020**

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